

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :

HYDERABAD BENCH : AT HYDERABAD

DA No.978/93.

Dt. of Order: 25-8-93.

1. Smt.C.Malleswari Bai
2. Y.V.Narasimha Swamy
3. Smt.P.Malathi Kumari

....Applicants

Vs.

1. The Divisional Railway Manager,
(Personnel Branch), South Central
Railway, Vijayawada, Krishna District.
2. The Chief Personnel Officer,
SC Railway, Sec'bad.
3. The Chairman, Railway Recruitment
Board, Sec'bad.

....Respondents

— — — —

Counsel for the Applicants : Shri M.V.K.Vishwanadham

Counsel for the Respondents : Shri N.R.Devraj, SC for Rlys

— — — —

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Address of Shri P.T.Thiruvengadam, Member (A))

— — — —

The first applicant was initially appointed
as part time Hindi Pandit and thereafter as

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.. 2 ..

Substitute Hindi Pandit in the year 1984 at Railway Mixed High School(TM) Bitragunta and is working till date with some breaks. The 2nd applicant was appointed as Substitute Hindi Pandit on 12.8.87 in the same school and has been continuing in the same post with ~~breaks~~. The 3rd applicant has been working as a Substitute Hindi Pandit from 16.10.92 in the same school.

2. It is submitted that Respondent No.3 has issued a notification dt. 28.2.1993 for filling up various posts in the Railway Schools on a regular basis. This O.A. was filed praying for a declaration of "the action of the respondent No.1 in not regularising services of the applicants herein in their respective posts even though they have completed number of years and resorting to fill up the posts through Respondent No.3 as illegal, arbitrary, discriminatory and contrary to the Judgments pronounced by the Supreme Court of India and to direct the respondents 1 and 2 to regularise their services with all consequential, benefits including monetary benefits".

3. Similarly situated Substitute Teachers filed O.A. No.354/93 on the file of this Bench, which was disposed of with the following directions to the respondents.

"(i) to initiate action to screen all the applicants through a duly constituted screening committee,

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(ii) To absorb those found suitable against the regular vacancies, either these remaining after direct recruitment in response to notification dt. 28.2.1993, or likely to arise due to normal wastage upto the end of next year i.e., 31st December, 1994,

(iii) To reckon the period of service as Substitute Teacher for the purpose of pensionary benefits, and

(iv) To take into consideration the period of service rendered by the applicants, in determining the maximum age limit for regular appointment."

4. It would be just and proper to pass the same orders as above in this O.A.

5. The O.A. is ordered accordingly. No costs.

P.J.A.C

(P.T.Thiruvengadam)
Member(Admn.)

Neeladri
(V.Neeladri Rao)
Vice-Chairman

Dated: 25th August, 1993.
(Dictated in open court)

8/8/93
Deputy Registrar

To

avl/grh.

1. The Divisional Railway Manager(Personnel Branch) S.C.Rly vijayawada, Krishna Dist.
2. The Chief Personnel Officer, S.C.Rly, Secunderabad.
3. The Chairman, Railway Recruitment Board, Egdunderabad.
4. One copy to Mr.M.V.K.Vishwanadham, Advocate "SINDHU" 8-3-678/69, Pragathi Nagar, Yousufguda, Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. MIRUVENGADAM : M (A)

Dated: 25- 8 -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A.No. 978/93

T.A.No. (W.P.)

Admitted and Interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered Central Administra

DESPATCHER

No order as to costs.

20 SEP 1993